

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1080/2022

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No. 2183/2011 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KANTI LAL

Respondent(s)

IA No. 16797/2022 - EXEMPTION FROM FILING O.T.)

Date : 21-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Garvesh Kabra, AOR
Mr. Ankit Tiwari, Adv.

For Respondent(s)

Mr. Sandeep, Adv.
Mr. Anilendra Pandey, AOR

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent seeking adjournment, re-list after two weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)